

packaging facilities, stepping up of publicity, providing special facilities for transportation of perishable items, providing incentives to Export Houses for developing exports of fruits and vegetables etc.

(c) Various incentives have been given on the recommendations of the Study Group for developing exports e.g. Import Replenishment has been provided for the items recommended, special concessional freight<sub>s</sub> have been fixed for all transport etc.

#### **Formation of International Jute Organisation**

2163. SHRI AMAR ROYPRADHAN: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that producing and consuming countries of jute and jute goods had a meeting recently at Geneva to finalise the formation of International Jute Organisation; and

(b) if so, the details thereof and what would be the duties and rights of this Organisation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) and (b). A consensus on the text of the International Agreement on jute and jute products was arrived at by the 50 Nation-U. N. Conference convened at Geneva from the 20th Sept.-1st October, 1982 under the auspices of UNCTAD within the Integrated Programme for commodities.

The Agreement proposes to establish an International Jute Organisation with Headquarters in Dacca, Bangladesh, and formation of an International Jute Council whose main operational activity will consist of arranging for the drawing of and implementation of projects in the fields of research and development, market-promotion and cost reduction. The Agreement is intended to provide an International framework for an effort to improve structural conditions in the jute market and enhance the competitiveness of jute and jute products, vis-a-vis synthetics.

The Agreement will come into force on the 1st July, 1983 if by that date three Governments accounting for at least 85

per cent of the net world exports and twenty governments representing atleast 65 per cent of the net world imports sign the Agreement, declaring themselves to be bound by it or have ratified it.

Government of India is yet to take a final decision on signing the Agreement or ratifying it.

#### **Development of Chinese Troops in occupied Kashmir**

2164. SHRI DAULAT RAM SARAN: Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware of the deployment by China of two companies and mountain warfare troops at Misgar, located in Hunza in the Gilgit agency and setting up of military camps between the Khunjerb Pass and Batura bridge in occupied Kashmir; and

(b) if so, the reaction of Government with regard thereto?

THE MINISTER OF DEFENCE SHRI R. VENKATARAMAN): (a) and (b). Government have seen media reports regarding establishment of military camps in Misgar and other places in Pakistan occupied Kashmir by China. Government have, however, no confirmed information on the subject.

Government keep all developments impinging on our security under close watch and take adequate measures to maintain full defence preparedness.

#### **Rival Garment Fairs in New Delhi**

2165. SHRI SATYENDRA NARAIN SINHA: Will the Minister of COMMERCE be pleased to state:

(a) whether there have been rival garment fairs in New Delhi both of which were inaugurated by the Ministry Authorities;

(b) whether this rivalry has affected Indian garment exports; and

(c) whether garment export policy has taken note of the demands of both these rivals organisations behind the two fairs?